

Fourteenth Lok Sabha

Session : 10

Date : 07-05-2007

Participants : Singh Dr. Akhilesh Prasad, Das Dr. Akhilesh, Fernandes Shri Oscar

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Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): I bet to lay on the Table -

- (1) A copy of the Apprenticeship (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 214 (E) in Gazette of India dated the 21st March, 2007 under sub-section (3) of section 37 of the Apprentices Act, 1961.

(Placed in Library. See NO. LT-6281/07)

- (2) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 280(E) in Gazette of India dated the 11th April, 2007 under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946.

(Placed in Library. See NO. LT-6282/07)

MR. SPEAKER: Item No. 3 - Shri B.K. Handique – not present.

Item No.4 - Dr. Akhilesh Prasad Singh.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): I beg to lay on the Table -

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2007-2008.

(Placed in Library. See NO. LT-6285/07)

- (2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 19 of the Warehousing Corporation Act, 1962:-

- (i) G.S.R. 241(E) published in the Gazette of India dated the 26th March 2007, containing order increasing the maximum limit of the authorised capital of the Bihar State Warehousing Corporation to ten crores of rupees, divided into ten lakhs shares of the face value of one hundred rupees each.
- (ii) G.S.R. 261(E) published in the Gazette of India dated the 29th March 2007, containing order increasing the maximum limit of the authorised capital of the Kerala State Warehousing Corporation to fifteen crores of rupees, divided into fifteen lakhs shares of the face value of one hundred rupees each.

(Placed in Library. See NO. LT-6286/07)

इस्पात मंत्रालय में राज्य मंत्री (डॉ. अखिलेश दास) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

1. स्टील अथारिटी आफ इंडिया लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6287/07)

2. मेकॉन लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6288/07)

3. भारत रिफ़ैक्टरीज लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6289/07)

4. एमएसटीसी लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6290/07)

5. राष्ट्रीय इस्पात निगम लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6291/07)

6. मैंगनीज ओर (इंडिया) लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6292/07)

7. स्पंज आयरन इंडिया लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6293/07)

8. कद्रेमुख आयरन ओर कंपनी लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6294/07)

9. हिन्दुस्तान स्टीलवर्क्स कंस्ट्रक्शन लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6295/07)

10. फेरो स्क्रेप निगम लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6296/07)

11. नेशनल मिनरल डेवलपमेंट कारपोरेशन लिमिटेड तथा इस्पात मंत्रालय के बीच र्वा 2007-08 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See NO. LT-6297/07)
